

C. A. T. Bench, JAIPUR

Date of Order	Orders
16-9-93	Mr. G. D. Sharma - Counsel for petitioner Mr. G. D. Sharma Submits that he has received instruction that the T.A. Appeal should not be pressed on merits. He submits that his prayer is limited to the extent of restoration of the T.A. and thereafter dismissal on merit. The prayer of Mr. G. D. Sharma is accepted. The T.A. No. 21/88 is restored to its original position and as prayed by Mr. Sharma the appeal is dismissed as withdrawn and the order of the lower Court will continue. The T.A. No. 21/88 as also the M.P. ^{is} dismissed. The M.P. also stands disposed of accordingly. (G. D. Sharma) Member CA. (S. K. Singh) vice chairman. Wb out a the app and it is wd 6954 2d 27533 Recd by G. D. Sharma 16-9-93